

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Akash Jain
FIR No: 370/2020
PS Pandav Nagar
U/s 420 IPC

06.10.2020

A bail application under Section 437 Cr.P.C is marked by Id. CMM (East). Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Binay Singh, ld. counsel for the applicant/accused through VC.

Proceedings are conducted through VC.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case. It has been argued that the complainant has already entered into a settlement with the accused. No fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

In his reply, the IO has also mentioned that victim has already received the entire amount and he has given in writing that he does not want

any action against the accused. The custody of the accused is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, reply of IO, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant **Akash Jain** is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by **(DINESH KUMAR)**
ACMM (EAST)/KKD/06.10.2020
Date: 2020.10.06
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IN THE COURT OF ACMM-EAST KKD DELHI

**State vs. Unknown
FIR No. 014962/2020
PS New Ashok Nagar**

06.10.2020

An application for releasing the vehicle bearing registration no. DL-2C-AY-9385 on superdari is received on E-mail ID of the court. The present application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Narender Singh, ld. counsel for the applicant.
Proceedings are conducted through VC.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 4,00,000/- (Rs. Four lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take

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the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy of this order be sent to the ld. counsel for the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH
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DINESH KUMAR
Date: 2020.10.06 16:06:23 +05'30'
(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

Kavita vs. Aman & Ors.

06.10.2020

An application for restoration of abducted girl is marked to this court by Id. CMM (East), Delhi. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Sh. S.K. Saxena, Id.counsel for the complainant
through VC.

Reply not received from the IO.

Reply be called for 07.10.2020. IO shall also join the proceedings through VC on the date fixed.

(DINESH KUMAR)

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ACMM (EAST)/KKD/05.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Hemant
FIR No: 4928/17
PS New Ashok Nagar**

0610.2020

An application for release of original RC moved on behalf of the applicant Pratap Singh received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant.

As none has appeared on behalf of the applicant, the matter is adjourned.

List this application for consideration on 07.10.2020.

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Date: 2020.10.06
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(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Dinesh Singh
FIR No: 337/2011
PS New Ashok Nagar

0610.2020

An application for release of original DL received on the E-mail ID of the court. Application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

None for the applicant.

As none has appeared on behalf of the applicant, the matter is adjourned.

List this application for consideration on 07.10.2020.

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DINESH KUMAR
Date: 2020.10.06 16:05:27 +05'30'
(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Mohit
FIR No: 352/2020
PS New Ashok Nagar
U/s 379/356/411/34 IPC

06.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Devender Kumar, ld. counsel for the
applicant/accused through VC.

HC R.B. Tomar, from PS New Ashok Nagar.

Proceedings are conducted through VC.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 06.08.2020. It has been argued that the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 06.08.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant **Mohit** is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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DINESH KUMAR
Date: 2020.10.06
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(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Mohit
FIR No: 352/2020
PS New Ashok Nagar
U/s 379/356/411/34 IPC**

06.10.2020

A bail application under Section 437 Cr.P.C received from Jail Superintendent. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. S.N. Jha, Id. LAC for the applicant/accused through VC.

HC R.B. Tomar, from PS New Ashok Nagar.

Proceedings are conducted through VC.

It is noticed that a bail application of the aforesaid applicant/accused was moved by Id. counsel Sh. Devender Kumar and same has already been allowed.

In these circumstances, this application is not maintainable and is disposed of as dismissed.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. LAC for applicant on his E-mail and order be uploaded on the server.

Ld. LAC for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Durga Prasad
FIR No: 104/2020
PS Crime Branch
U/s 307/341/397/419/420/120-B/34 IPC
& u/s 25/27 Arms Act

06.10.2020

A bail application under Section 167 (2) Cr.P.C is marked by Id. CMM (East) The said application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Manoj Chauhan, Id. counsel for the applicant/accused through VC.
SI Ashish Sharma, from Crime Branch through VC.
Reply filed.
Part arguments on the application heard.
Ld. counsel for the applicant seeks some time to substantiate his arguments with legal precedent.

At his request, list this application for further consideration on 07.10.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Chirag Juneja
FIR No: 104/2020
PS Crime Branch
U/s 307/341/397/419/420/120-B/34 IPC
& u/s 25/27 Arms Act

06.10.2020

A bail application under Section 167 (2) Cr.P.C is marked by Id. CMM (East) The said application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Arun Sheoran, Id. counsel for the applicant/accused through VC.
SI Ashish Sharma, from Crime Branch through VC.
Reply filed.
Part arguments on the application heard.
Ld. counsel for the applicant seeks some time to substantiate his arguments with legal precedents.

At his request, list this application for further consideration on 07.10.2020.

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DINESH KUMAR
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(DINESH KUMAR)
ACMM (EAST)/KKD/06.10.2020